

# MEGHALAYA LEGISLATIVE ASSEMBLY

## BULLETIN PART – I

WEDNESDAY, 10<sup>th</sup> APRIL, 2013.

The House met at 10 a.m. with the Hon'ble Speaker in the Chair, and transacted business till 1 p.m.

### 1. Questions:

Questions No. 70-79 were taken up and disposed off.

### 2. Zero Hour Notice:

A Zero Hour Notice under Rule 54 of the Rules of Procedure and Conduct of Business tabled by Shri Paul Lyngdoh, MLA on the matter pertaining to the absorption of all Grade –IV passed candidates of 2011 which was conducted by the District Selection Committee, East Khasi Hills District was taken up.

Dr. Mukul Sangma, Chief Minister replied.

### 3. Call Attention Notice:

A Call Attention Notice tabled by Shri Paul Lyngdoh, MLA under Rule 54 (1) of the Rules of Procedure and Conduct of Business on the newspaper item which appeared in **Eastern Chronicle** on the 8<sup>th</sup> April, 2013 under the caption “**SOMALA seeks amendment in State Industrial Policy**” was taken up.

Shri Clement Marak, Minister in-charge Power replied.

### 4. Government Resolutions:

Shri Prestone Tynsong, Member in-charge Parliamentary Affairs moved the Government Resolution to empower the High Power Committee to select the site and decide on the site and decide on the construction of the Meghalaya Legislative Assembly.

**The text of the Resolution reads,** Whereas there is felt need to construct a New Building for the purpose of accommodating the Meghalaya Legislative Assembly.

Whereas by a resolution dated 20-12-2004 the Meghalaya Legislative Assembly resolved “That this House do now resolve not to shift the venue of the reconstruction of the Meghalaya Legislative Assembly building to Mawdiangdiang, but at the same old site or any other suitable place within the vicinity of the Shillong city”.

Whereas further decisions were made to build a New Assembly Building at various other locations, but the said proposals could not be implemented till date because of various reasons.

Whereas also the newly constituted High Power Committee met on 09-04-2013 and proposed to recommend to the House to empower the High Power Committee to select the most suitable site and decide on the construction of building of the Meghalaya Legislative Assembly.

Now therefore, this House resolves on this 10<sup>th</sup> of April, 2013 to agree to empower and delegate to the High Power Committee to select the most suitable site and take all necessary steps required for expeditious construction of the Meghalaya Legislative Assembly.

Shri Salseng C. Marak, MLA participated in the discussion. He felt that the High Power Committee will have to finalise the site and take necessary action expeditiously.

The Resolution was then put to vote by the Hon'ble Speaker.

The House approved and adopted the Government Resolution to empower the High Power Committee to select the site and decide on the construction of the Meghalaya Legislative Assembly.

**5. General Discussion on the Budget:**

Hon'ble Members who participated were Dr. D.D. Lapang, MLA, Dr. Donkumar Roy, MLA, Shri H. S. Lyngdoh, MLA.

(Shri R. V. Lyngdoh was in the Chair at 12:50 p.m)

**6. Adjournment:**

Since there was no more Business to be transacted, the House was adjourned till 10 a.m. on Wednesday, the 11<sup>th</sup> April, 2013.

**Dated Shillong,  
the 10<sup>th</sup> April, 2013.**

**Comm. & Secretary,  
Meghalaya Legislative Assembly.**